

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 34195 OF 2014
WITH PRAYER FOR INTERIM RELIEF
AND
INTERLOCUTORY APPLICATION NO. 2
(Application for impleadment)

CHAIRMAN AND MANAGING DIRECTOR ALLAHABAD
BANK AND ORS.

...PETITIONER(S)

VERSUS

ALLAHABAD BANK STAFF ASSO. AND ORS.

...RESPONDENT(S)

OFFICE REPORT

The matter above mentioned were listed before the Hon'ble Court on 18.12.2014, when the court was pleased to pass the following order:-

“Issue notice.

Till the next date of hearing, the operation of the
Impugned Order shall remain stayed.”

Accordingly, show cause notice was issued to Respondents Nos 2 & 3 through registered A.D. Post and to Respondent Nos. 1 & 4 through Mr. Rajiv Ranjan Dwivedi, Advocate/Caveator on 05.01.2015.

It is submitted that Mr. Rajiv Ranjan Dwivedi, Advocate has filed Counter Affidavit on behalf of all the Respondents without filing Vakalatnama/Memo of Appearance on behalf of Respondent No. 3. However, the counter affidavit has been included in the paper books.

Service of Show Cause Notice in respect of Respondent No. 3 is incomplete.

It is further submitted that Mr. Rajiv Ranjan Dwivedi, Advocate has on 06.07.2015 filed application for impleadment to implead the parties as Respondents alongwith Vakalatnama/Memo on Appearance on their behalf. The same has been registered as Interlocutory Application No. 2 and is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 08th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:
M/S MITTER & MITTER CO., ADV.
MR. RAJIV RANJAN DWIVEDI, ADV.

ASSISTANT REGISTRAR